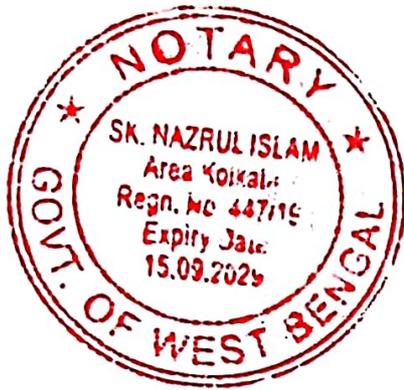


S.L. No. 56



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.129/2025/EZ**



In The Matter of:-

Manas Kumar Mondal

..... Applicant

- Versus-

Union of India & Ors.

...Respondent(s)

**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT
NUMBER 16, GANGASAGAR BAKKHALI DEVELOPMENT
AUTHORITY, (GBDA) GANGASAGAR SOUTH (24) PARGANAS.**

INDEX

Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit-in-Opposition		1-7
2.	Copy of the Authorization is annexed herewith	'A'	8

Filed by:

Sibojyoti Chakrabarti
Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

Gangasagar Bakkhali Development Authority

(M): 9007035534

Email: subho.advocate@gmail.com

12 MAR 2026

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.129/2025/EZ**



In The Matter of:-

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**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT
NUMBER 16, GANGASAGAR BAKKHALI DEVELOPMENT
AUTHORITY, (GBDA) GANGASAGAR SOUTH (24) PARGANAS.**

I, Sri Suman Chowdhury, S/o late Soumen Chowdhury, aged about 35 years, by faith-Hindu, by occupation- Government Service, now posted as Assistant Planner at Gangasagar Bakkhali Development Authority, (GBDA) having office at Village & Post- Gangasagar, P.S- Sagar, District: South (24) Parganas, Pin: 743373, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Assistant Planner, at the Gangasagar Bakkhali Development Authority, (hereinafter for the purpose of brevity referred to as to 'GBDA') having office at Village & Post- Gangasagar, P.S- Sagar, District: South (24) Parganas, Pin: 743373, West Bengal and I have made myself acquainted with the facts and circumstances of this case and I have been duly authorized

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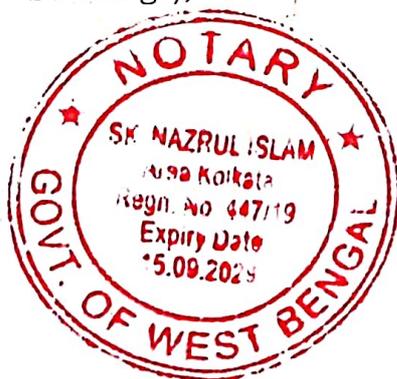
to affirm this affidavit-in-opposition for and on behalf of the Gangasagar Bakkhali Development Authority, (GBDA) being the respondent number 16 herein, in the instant original application.

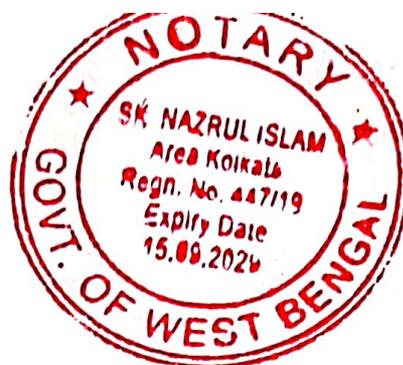
Copy of the Authorization is annexed herewith and marked with the letter 'A'.

2. That this Affidavit-in-Opposition is filed in compliance and obedience to the Solemn Order dated 06.01.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That this deponent has been advised to deal with the relevant portion of the original application which appears to be material and relevant for proper adjudication of the instant original application as regard to the role of the GBDA and the paragraph and/or rest portions of the original application which are not specifically admitted be deemed to be denied and disputed by the deponent.

4. That the Gangasagar Bakkhali Development Authority (GBDA) is a statutory body of the Government of West Bengal under the Urban Development and Municipal Affairs department, which is primarily responsible for planning, developing, and managing infrastructure in the Sagar Island and Bakkhali region in the district of South (24) Parganas. The primary functions of the GBDA amongst others include urban planning, implementing construction projects (roads, lighting, buildings), land-use regulation, and promoting tourism.





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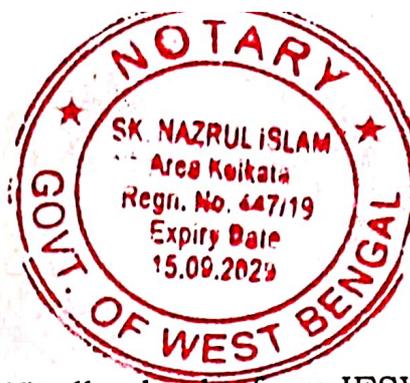
5. That the GBDA carries out its functions within the frame work of the West Bengal Town and Country (Planning and Development) Act, 1979.

6. That it is stated and submitted that as per office records to no Development Permission for Change of Use and/or Erection/Re-erection of building had been issued by GBDA for "MUM HOME STAY" AND "BAKKHALI ECO PARK AND TENTS". The owners/accused persons had not applied for any short of permission from GBDA.

7. That with regard to the statements made in paragraphs 1 and 2 of the original application this deponent does not comment on the same being matters of record.

8. That with regard to the statements made in paragraph 3 of the original application this deponent does not comment on the same since no information regarding the said allegation has been received by this authority and moreover the local panchayat is the concerned authority for the same.

9. That with regard to the statements made in paragraph 4 (I) of the original application this deponent states that the aspect of illegal and unauthorized construction, may be answered by the local authorities and with respect to the protection of environment, maintenance of bio diversity and preservation of ecological balance are matters which may be answered by the local authorities, district administration, and concerned departments. The GBDA provides Development Permission for Change of Use and/or Erection/Re-erection of building u/s 46 of the West Bengal Town and Country (Planning and Development) Act, 1979. If the proposed site for



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development is adjacent to sea, GBDA specifically checks from IESWM if the proposed site falls under CRZ or not before issuing Development Permission GBDA. In this case the accused person didn't apply to GBDA for proving development permission.

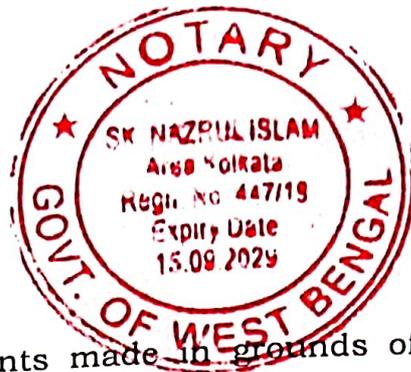
10. That with regard to the statements made in paragraph 4 (II) & (III) of the original application this deponent states that the same are matters of record which may be answered by the forest and the Environment department.

11. That with regard to the statements made in paragraph 4 (IV) of the original application this deponent does not comment on the same being matters of fact and record.

12. That with regard to the statements made in paragraph 4 (V)(A)(B)(C) of the original application this deponent states that he does not comment on the same as it may be answered by the police authorities and forest department.

13. That with regard to the statements made in paragraph 4 (V)(D)(E)(F)(G) & 4(VI)(VIII) of the original application this deponent states that the same may be answered by the other concerned authorities/respondents as the same does not relate to the role and functioning of this deponent.

14. That with regard to the statements made in paragraph 4 (VII) of the original application this deponent states that the same are denied and disputed and the allegations are vague and have no legs to stand upon moreover the same are not supported by evidentiary proof.



15. That with regard to the statements made in grounds of the original application it is stated that the same are not at all good grounds and the prayers are not at all maintainable and this instant application is not maintainable and is liable to be dismissed 'IN LIMINE'.

16. That this deponent has high regards to the Orders of the Hon'ble Tribunal and will carry out any direction/order as may be directed by the Hon'ble Tribunal.

17. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

18. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 15, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibajyoti Chakrabarti
Advocate
Gangasagar Bakkhali Development
Authority

Suman Chowdhury
Deponent

Assistant Planner
Gangasagar Bakkhali Development Authority
Gangasagar, Sagar, South 24 Parganas

Solely Affirmed and
Declared before me on the
Identification of the Advocate

SK Nazrul Islam
Notary
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

12 MAR 2026

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Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the _____ day of March, 2026.

Identified by me

Sibajati Chakraborti

Advocate

Gangasagar Bakkhali Development Authority

Suman Chowdhury

Deponent

Assistant Planner

Gangasagar Bakkhali Development Authority
Gangasagar, Sagar, South 24 Parganas



158/11-10/GBDA
 GANGASAGAR BAKKHALI DEVELOPMENT AUTHORITY
 STATUTORY AUTHORITY OF GOVT. OF WEST BENGAL)
 Vill. & P.O.-Gangasagar, P.S. – Sagar, South 24 Parganas

Website: www.gbdaonline.in
 E-Mail: co.gbda@gmail.com
 Phone No.: 03210-240010

No.158/II-10/GBDA

Dated. 11.03.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH
 KOLKATA

Ref: O. A. NO. 129/2025/EZ
 Manas Kumar Mondal
 Versus
 Union of India & Ors.

I, Sri Srimanta Kumar Mali, Chairman, at Gangasagar Bakkhali Development Authority, (GBDA) having office at Village & Post- Gangasagar, P.S- Sagar, District: South (24) Parganas, Pin: 743373, West Bengal, do hereby authorize Sri Suman Chowdhury, S/o late Soumen Chowdhury, presently working as Assistant Planner of Gangasagar Bakkhali Development Authority, (GBDA) to affirm affidavit-in-opposition on behalf of the Chairman Gangasagar Bakkhali Development Authority, (GBDA) in connection with O. A. No. 129/2025/EZ pending before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Srimanta Kumar Mali
 Chairman
 GBDA

The signature of Suman Chowdhury is attested by me

Suman Chowdhury
 Suman Chowdhury

Srimanta Kumar Mali
 Chairman
 GBDA

X

**BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA
ORIGINAL APPLICATION
NO.129/2025/EZ**

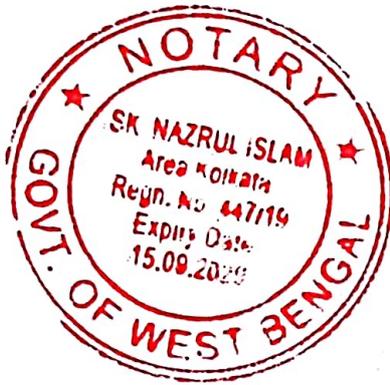
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**AFFIDAVIT-IN-OPPOSITION
ON BEHALF OF
RESPONDENT NUMBER 16,
GANGASAGAR BAKKHALI
DEVELOPMENT
AUTHORITY, (GBDA)
GANGASAGAR SOUTH (24)
PARGANAS.**

Filed by:
Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
Gangasagar Bakkhali
Development Authority
(GBDA)
(M): 9007035534
Email: subho.advocate@gmail.com